DIVISION BENCH **ITEM NO. 104**

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

CP IB) No. 103/ALD/2022

CORAM:

1. **SHRI PRAVEEN GUPTA,**
   HON'BLE MEMBER (JUDICIAL)
2. **SHRI ASHISH VERMA,**
   HON'BLE MEMBER (TECHNICAL)

Date of Order: 31st January, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	**MASSIAR INFRATECH PRIVATE LIMITED**
UNDER SECTION	**10 IBC**

Counsel Appeared Through Video Conferencing/ Physical Hearing (Hybrid Mode):
Ms. Tejasvita Yadav, Proxy counsel on behalf of Ms. Sushmita Mukherjee, Adv.
: *For the Corporate Applicant*

ORDER

Ld. Proxy Counsel on behalf of Corporate Applicant physically present and submits that the learned arguing counsel Ms. Sushmita Mukherjee is arguing some matter in the High Court and therefore, she seeks a short accommodation. She further states that in the meantime, the supplementary affidavit has been filed vide diary no.530 on 31.01.2023 to the effect that the earlier assignment given to IRP Mr. Swami Deen Gupta, which has come to an end but has further been renewed for another one year in terms of his professional membership with the IBBI.

The copy of the authorization for assignment dated 04.11.2022 is attached as Annexure-SA-1, the same is taken on record.

Let the matter to come up for further hearing/ argument on 24th February, 2023.

-Sd- ***-Sd-***
(Ashish Verma) **(Praveen Gupta)**
Member (Technical) **Member (Judicial)**

31st January, 2023

Kavya Prakash Srivastava
(Stenographer)